

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 103**  
**71/241- 242/PB/2020**

**IN THE MATTER OF:**

Union of India, MCA  
Vs.  
Delhi Gymkhana Club

.... Petitioner/Applicant

.... Respondent

**Order u/S. 241-242 of the Companies Act, 2013**

**Order delivered on 25.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv. Angad Mehta, Adv. Arsh along with Ms. Meenu  
Gupta in CA-90/2024  
Adv. Sourabh  
For the Union of India : Adv. Raunak Dhillon, Adv. Isha Malik  
For the Delhi Gymkhana Club : Adv. Prateek Kumar, Adv. Raveena Rai

**ORDER**

**New CA-90/2024**

1. Mr. Sourabh, Ld. Counsel who is not on Vakalatnama appeared through VC and sought adjournment on the ground that he is led by Mr. Nimish Sharma, Ld. Counsel for the Applicant, who is on Vakalatnama and he is absent.
2. Then at 04:05 PM, the matter was passed over so as to enable the Counsel on record to appear.
3. At 04:40 PM the matter was resumed again and it was heard till 05:10 PM.
4. Mr. Deepak Khosla, Ld. Counsel appeared through VC on behalf of the Applicant in this CA-90/2024.

5. Mr. Raunak Dhillon, Ld. Counsel for the Union of India appeared physically.
6. Arguments heard. **Reserved for orders.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

Shubham Pandya – 25.04.2024